

In The Central Administrative Tribunal
Calcutta Bench

MA 710 of 2000

MA 711 of 2000

(TA 100 of 1996)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. M.P. Singh, Administrative Member

Satyanaresh Brahma

-VS-

Div. Mly. Manager

For the Applicant : Mr. H. Poyra, Counsel

For the Respondents: None

Heard on : 11-01-2001

Date of Order : 11-01-2001

ORDER

D. PURKAYASTHA, Judicial Member

None appears on behalf of the respondents.

2. Lt. Counsel Mr. Poyra on behalf of the applicant submits that on 19-9-2000 he could not appear due to illness. Lt. Counsel also submits that he filed another application for condonation of delay in filing application for restoration of the original TA after setting aside the order of dismissal dated 19.9.2000. Accordingly, condonation of delay is allowed and original TA is hereby restored to its original position after setting aside the order of dismissal. But we have gone through the application filed by the applicant. On a perusal of the application it is found that the application does not relate to service matter of the applicant. So, this Tribunal has no jurisdiction to entertain the present application. Accordingly, the case be sent to the High Court of Calcutta by this Registry for appropriate action. Therefore, both the MAs and TA are disposed of.

(M.P. Singh)
Member()

D. Purkayastha,
Member()